

cations due to low demand even though adequate supplies were available in the depots of the oil companies.

Sambalpur Doordarshan

*710. DR. KRUPASINDHU BHOI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have received any representation regarding poor functioning of Sambalpur Doordarshan;

(b) if so, the details of such representation; and

(c) the action taken thereon by Government?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b). Doordarshan Kendra, Sambalpur receives suggestions/complaints from the viewers from time to time. The complaints received during the last year relate mainly to repetition of Oriya films, increase in the transmission time and screening of more Hindi feature films, etc.

(c) Efforts are made to avoid repetition of Oriya films. It is not proposed to increase the frequency of Hindi feature films since the programmes telecast from Sambalpur transmitter are specially designed to meet the needs of the rural areas. Due to limited programme facilities available at the Base Production Centre, Cuttack, which produces the programmes for the Sambalpur transmitter, it has not been found possible to increase the transmission hours.

Need to Amend Indian Companies Act

*711. SHRI CHIRANJI LAL SHARMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that the Indian Companies Act has become outdated and needs to be drastically amended;

(b) whether Government are also aware that thousands of bogus compa-

nies have been set up and they cheat the public as well as the Government; and

(c) if so, whether Government propose to take any steps to amend the law?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) to (c). In keeping with the fact that law of the land must keep pace with the changing character of the time and needs of the society and in conformity with the accepted socio-economic philosophy of the country, the Central Government is seized of the examination of the report of the High Powered Expert Committee appointed to suggest *inter-alia* the amendments to the Companies Act, 1956, suggestions made by experts, Chambers of Commerce and other institutions.

It is not to the information of the Government that there is any large-scale formation of bogus companies. The various procedures and the scrutiny prescribed for the registration of the companies under the provisions of the Companies Act, 1956 are fairly stringent and comprehensive. There is a proper identification of the promoters/subscribers under section 15 *ibid*. It is, however, to be conceded that no law can ensure a completely fool-proof arrangement but such stray cases, when detected, can be dealt with effectively under the extent provisions of the Companies Act and in certain cases under provisions of penal laws.

भारत में न्यायिक प्रणाली

*712. श्री कमला मिश्र मधुकर: क्या कार्य मंत्री विधि, न्याय और कम्पनी यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि वर्तमान न्यायिक प्रणाली दोषपूर्ण है जिसके अन्तर्गत हरिजनों तथा समाज के अन्य कमजोर वर्गों को न्याय नहीं मिलता है; और